

के व्यक्तियों की जानबूझ कर उपेक्षा करने वाले उत्तरदायी अधिकारियों के विरुद्ध कार्यवाही करने का है और क्या सरकार का विचार इन झारखित पदों पर अनुसूचित जातियों तथा अनुसूचित जनजातियों के व्यक्तियों को नियुक्ति करने का है और यदि हाँ, तो कब तक ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) से (ग) मांगी गई सूचना इच्छा की जा रही है और मिनने ही सभा-पटल पर रख दी जाएगी ।

Periodical Checks regarding Funds Disbursed in the Treasury of Central Excise Collectorate, Delhi

4266. SHRI MOHAN LAL PIPIL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 6486 on the 5th August, 1977 regarding embezzlement of funds in the Treasury of Central Excise Collectorate, Delhi and state;

(a) whether the amount of Rs. 18,321.00 which remained to be adjusted as on the 29th July, 1977 in the case relating to the embezzlement of funds in the treasury of the Central Excise Collectorate, Delhi, has since been reconciled and if so, the details thereof;

(b) whether the funds disbursed to various parties are subjected to any periodical checks; if so, the name and designation of the officers who were responsible for carrying out such checks and the circumstances under which the disbursements in question remained unreconciled; and

(c) whether any responsibility for lapse has been placed on any senior officer of the Collectorate, if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) The shortage of cash remaining to be

adjusted as on 29th July 1977 which was reported as Rs. 18,321.00 earlier, has undergone a slight change due to certain adjustments. The actual shortage of cash on 29th July 1977 has been worked out to Rs. 18,300.73. Out of this amount, Rs. 2240.70 has been realised upto 12th December, 1977. The balance that remains to be adjusted, is Rs. 16,086.03.

(b) Funds disbursed as advances to various officers of the Department were not subjected to periodical checks because the advance slips were kept by the Cashier himself and he did not bring them to the notice of the drawing and disbursing officer till he was ordered to hand over charge of the post in April, 1977. There were four Chief Accounts Officers during the period April 1971 to October, 1977 who functioned as drawing and disbursing officers.

(c) The investigations conducted by the Chief Controller of Accounts, reveal that the Cashier himself and in collaboration with others was responsible for misappropriation/embezzlement of the funds. It also appears that the drawing and disbursing officers were lax in the matter of carrying out periodical checks required to be conducted under the rules. Whether the responsibility for the lapses lies with any senior officer in the Collectorate, can be determined only after a full scale investigation is conducted by the Central Bureau of Investigation.

लद्दाख के लिए विमान सेवा

4267. श्रीमती पार्वती देवी : क्या पर्यटन और वायव्य विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार लद्दाख में विमान सेवा चालू करने सम्बन्धी किसी प्रस्ताव पर विचार कर रही है ;

(ख) यदि हाँ, तो क्या इस वर्ष सर्दी के महीनों में विमान सेवा शुरू करने का प्रस्ताव है ?

पर्यटन और नागर विमानन मंत्री (जी पुष्पोत्तम कौशिक) : (क) श्रीर (ख) इंडियन एयरलाइंस का अप्रैल, 1978 में, यदि उस समय तक लेह में टैक्सी ट्रक तथा पार्किंग एअरन के सिविल निर्माण-कामों सहित आधारभूत सुविधायें पूरी हो जाती हैं, श्रीनगर में लेह तक वाइंग 737 विमान से सप्ताह में दो मेवाएँ चालू करने का प्रस्ताव है।

Proposal to set up a Committee for Ready-made Garments

4268. **SHRI C. K. JAFFER SHARIEF:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government propose to set up a Committee to look into the interests of small producers of ready-made garments; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):

(a) No, Sir.

(b) Does not arise.

EEC Attitude over the current textile talks with third World countries

4269. **SHRI M. RAM GOPAL REDDY:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government's attention has been drawn to EEC attitude over the current textile talks with third World countries; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):

(a) Yes, Sir.

(b) Two rounds of Indo-EEC talks have taken place. The Agreement has not been finalised as yet.

Excise duty realised on Tobacco

4270. **SHRI RAJKESHAR SINGH:** Will the Minister of FINANCE be pleased to state:

(a) the production of tobacco in the country during the last three years;

(b) the rate of excise duty levied on tobacco produced during the last three years and the amount of excise duty realised on this account during this period; and

(c) the reasons for which such a low amount was realised on account of excise duty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) During the last three crop years 1973-74, 1974-75 and 1975-76, the production of unmanufactured tobacco was about 4188, 2999 and 4424 lakh kgs. respectively.

(b) and (c). A statement showing the effective rates of excise duty leviable on unmanufactured tobacco during the period from 1974-75 to date is laid on the Table of the House. [Placed in Library. See No. LT-1386/77]. The amount of excise duty realised during 1974-75, 1975-76 and 1976-77 was Rs. 95.56, 92.19 and 104.16 crores respectively. It may be mentioned that in the case of tobacco there is a system of warehousing without payment of Central Excise duty for a period which may extend to three years or more. Further, Central Excise duty is not leviable on tobacco which is exported or which is used for agricultural purposes. Accordingly, there would not be a direct correlation between the production of unmanufactured tobacco in a crop year and the duty realised thereon. Taking these factors into consideration it would not be correct to say that the amount of duty realised was low.